

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-438/ND/2017

In the matter of :

Bonoboz Mktg. Services (P) Limited
Vs.
Franchise India Brands Limited

....PETITIONER

.. RESPONDENT

SECTION :

Under Section 10 of IBC Code, 2016

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Shivansh Pandya, Advocate

For the Respondent/Corporate Debtor : Mr. PK Mittal, Advocate

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner represents that an Application in CA No.90/C-III/ND/2017 has been filed for condonation of delay in filing the Banker's Certificate of 17 days. Primarily it is represented that delay has been caused due to the dilatory tactics adopted by the concerned Bank and as averred in the averments contained in the said application.

Taking into consideration the said averments and as the delay seems to have occasioned not due to the fault of the Operational Creditor, the delay is condoned and the Banker's Certificate is taken on record subject to its conformity with the provisions of IBC, 2016. Mr. P.K. Mittal, Advocate has appeared on behalf of the Corporate Debtor. The Corporate Debtor is directed

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to file a formal reply in relation to the preliminary objections raised and other objections, if any,

For this purpose, 10 days time is granted to the Corporate Debtor to file reply with an advance copy to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of 5 days thereafter.

List on 18.12.2017.

Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
28.11.2017